

**FORM A**  
**PUBLIC ANNOUNCEMENT**

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India  
(Insolvency Resolution Process of Corporate Persons) Regulations, 2016)

**FOR THE ATTENTION OF THE CREDITORS OF MATRUSHRI FIBERS PRIVATE  
LIMITED**

<b>RELEVANT PARTICULARS</b>		
1.	Name of Corporate Debtor	<b>MATRUSHRI FIBERS PRIVATE LIMITED</b>
2.	Date of Incorporation of Corporate debtor	04 <sup>th</sup> May, 2016
3.	Authority Under which corporate debtor is incorporated /Registered	Registrar of Companies, Ahmedabad
4.	Corporate Identity Number /Limited Liability Identity of corporate debtor	<b>CIN:</b> U01405GJ2016PTC091820
5.	Address of the registered office and principal office (if any) of corporate debtor	<b>Registered Office:</b> New Sardar Market Shop No. A-174, Gondal Rajkot- 360311
6.	Insolvency Commencement date in respect of corporate debtor	25 <sup>th</sup> September, 2023(Order received on 26 <sup>th</sup> September, 2023)
7.	Estimated Date of closure of insolvency resolution process	23 <sup>rd</sup> March, 2024 (180 <sup>th</sup> day from the date of commencement of Insolvency resolution process)
8.	Name and Registration Number of Insolvency Professional acting as Interim Resolution Professional	IBBI/IPA-001/IP-P-02019/2020-2021/13098 <b>AFA Valid upto:08.05.2024</b>
9.	Address and Email of the Interim Resolution Professional as registered with the Board	New Eden I- 807, SG Highway, Godrej Garden City, Jagatpura, Ahmedabad-382470 Email: <a href="mailto:ravindra1960_goyal@yahoo.co.in">ravindra1960_goyal@yahoo.co.in</a>
10.	Address and Email to be used for Correspondence with the Interim Resolution Professional, if different from those given in serial number 9	<b>Mavent Restructuring Services LLP,</b> B-29, LGF, Lajpat Nagar-III, Delhi 110024 Email: <a href="mailto:cirp.matrushrifibers@gmail.com">cirp.matrushrifibers@gmail.com</a>
11.	Last Date of Submission of Claims	9 <sup>th</sup> October, 2023
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at: -	(a)Web Link: - <a href="https://ibbi.gov.in/home/downloads">https://ibbi.gov.in/home/downloads</a> (b) Not applicable

**Notice** is hereby given that the National Company Law Tribunal, Ahmedabad, ordered the commencement of a Corporate Insolvency Resolution Process against **MATRUSHRI FIBERS PRIVATE LIMITED**.

The creditors of **MATRUSHRI FIBERS PRIVATE LIMITED** are hereby called upon to submit their claims with proof, on or before **9<sup>th</sup> October, 2023** to the Interim Resolution Professional at the correspondence address mentioned against entry No. 10 only.

The Financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit claims with proof in person, by post or electronic means.

A financial creditor belonging to a class (Not Applicable), as listed against the entry No. 12, shall indicate its choice of authorized representative from among the three insolvency professionals listed against entry No.13 to act as authorized representative of the class [Not Applicable] in Form CA.

**Submission of false or misleading proof of claims shall attract penalties.**



**Ravindra Kumar Goyal**  
**Interim Resolution Professional**  
**MATRUSHRI FIBERS PRIVATE LIMITED**  
**IBBI Reg. No.- IBBI/PA-001/IP-P-02019/2020-2021/13098**  
**Email: [cirp.matrushrifibers@gmail.com](mailto:cirp.matrushrifibers@gmail.com), [ravindra1960\\_goyal@yahoo.co.in](mailto:ravindra1960_goyal@yahoo.co.in)**  
**Place: Ahmedabad**  
**Date: 27.09.2023**



